

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M.K.HANJURA

Petition(s) for Special Leave to Appeal (Civil) No(s).32095/2011

MUNESHWAR AND ORS

Petitioner(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(With appln(s) for exemption from filing O.T. and prayer for interim relief and office report)

WITH SLP(C) NO. 32093 of 2011

(With prayer for interim relief and office report)

Date: 13/01/2014 This Petition was called on for hearing today.

For Petitioner(s)

Mr. Niraj Gupta, Adv.
Mr Upendra Mishra, Adv.
Mr. Vinay Garg, Adv.

For Respondent(s)

M/S Vidhi International, Adv.
Mr. Amit Sharma , Adv
Mr Upendra Mishra, Adv.
Mr. Vinay Garg , AdvUPON hearing counsel the Court made the following
O R D E R

SLP(C) NO.32095/2011

The ld. Counsel for the petitioner and the ld. Counsel for the respondent Nos. 1 to 4 and 5 to 8 (Mr Tushar Bakshi) are present. The ld. Counsel for the respondents seek four weeks time to file the counter affidavit. Time as prayed for is given to them.

The ld. Counsel for the respondent Nos. 5 to 8 is directed to place on record the No Objection Certificate of the erstwhile Advocate.

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Item No.10

The name of the ld. Counsel, Mr Amit Sharma shall be deleted from the cause list.

SLP(C) NO.32093/2011

The ld. Counsel for the petitioner is present.

Mr Tushar Bakshi, the ld. Counsel has appeared on behalf of the respondent Nos. 1 to 4. He seeks four weeks time to file the vakalatnama and the counter affidavit. Time as prayed for is given to him.

List again on 27.2.2014.

		(M.K.HANJURA)	
		REGISTRAR	